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ITEM NO.43

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 167/2016
(Arising out of impugned final judgment and order dated 06/07/2015
in CRLA No. 2641/2012 passed by the High Court of Judicature at
Allahabad)
STATE OF U.P. Petitioner(s)

VERSUS

SHIVENDRA SINGH @ BHOLA Respondent(s)
(With appln. (s) for exemption from filing O.T. and permission to
file additional documents)
Date : 10/04/2017 This petition was called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. C. D. Singh, Adv.

Ms. Sakshi Kakkar, Adv.

Mr. Devashish Chauhan, Adv.

Ms. Shivali Chaudhary, Adv.

For Respondent(s) Mr. Ashok K. Srivastava, Adv.

Mr. Yatendra Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

List the matter for final hearing during summer vacation.

(SWETA DHYANI)

SR.P.A

(VEENA KHERA)

COURT MASTER